

**Central Administrative Tribunal  
Principal Bench**

**CP No.254/2019  
in OA No.889/2019**

New Delhi, this the 19<sup>th</sup> day of July, 2019

**Hon'ble Sh. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mohd. Jamshed, Member (A)**

Dr. K. Ravi, S/o Shri Krishmachary  
Aged about 60 years old  
Joint Advisor (Siddha)  
Ministry of Ayush, B-Block, GPO Complex  
INA, New Delhi 110 023. ...Applicant

(By Advocate :Shri J. B. Ravi)

Vs.

1. Mr. Vaidya Rajesh Kotecha  
The Secretary, Ministry of  
Ayush, B-Block, GPO Complex  
INA, New Delhi 110 023.
2. Ms. Shruti Pandey  
Additional Director  
Ministry of Ayush  
B Block, GPO Complex  
INA, New Delhi 110 023. ... Respondents

(By Advocates: Shri J.P. Tiwari and Ms. Neetu Mishra )

**ORDER (ORAL)**

**Justice L. Narasimha Reddy:-**

The applicant filed OA No.889/2019 feeling aggrieved by an order dated 08.03.2019 through which he was kept at the disposal of the Director, CGHS.

2. The OA was disposed of on 18.03.2019 directing that the arrangement, through the impugned order, shall be treated as tentative one and as and when any work arises in Siddha, it shall be assigned to the applicant in accordance with the norms of the allocation of work.

3. This contempt case is filed alleging that the respondents have violated the Order of this Tribunal by not providing the necessary infrastructure. There was some uncertainty and controversy as to the posting of the applicant in the Ministry of AYUSH. Through an order dated 15.07.2019, we gave finality to the issue in our Order in the OA No.1664/2019.

4. In view of that, the arrangement directed in the present OA virtually stands complied with. We, therefore, close the CP. There shall be no order as to costs.

**(Mohd. Jamshed) (Justice L. Narasimha Reddy)**  
**Member(A) Chairman**

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